

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 452(ND)/2017

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2019

NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. JV Strips Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. Pankaj Bhagat, Mr. Johnson Subba and Mr. Ankur Goel, Advocates		
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	For the Respondent:	Counsel for the Respondent		
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ORDER

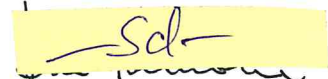
It is stated that the report of the Local Commissioner shall be filed during the course of the day. List this case for further consideration on 28th January, 2019.

The applicants submit that they had duly identified their goods lying in the premises of the Corporate Debtor. However, only the small quantity was being released by the RP. The RP on the other hand contends that no all goods identified by the applicants belong to them. Some of it is the property of the Corporate Debtor's material and he has details to support this submission.

Both sides are directed to place on record the documents evidencing their title to goods.



(V. K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)